

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4366

ANSWERED ON:20.04.2015

POLICY ON LABOUR

Rathod Shri Dipsinh Shankarsinh;Rawal Shri Paresh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has prepared any labour policy for the year 2015-16;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the number of labourers/workers taking the advantage of Employees Provident Fund in the Country, State/UT-wise including Gujarat?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b). Government has taken a number of initiatives for governance reforms as well as amendment in labour laws which will bring transparency and accountability in the enforcement of labour laws. Actions in these initiatives are continuing.
- (c). The number of workers enrolled as Provident Fund members working in all establishments covered under Employees' Provident Funds & Miscellaneous Provisions Act, 1952, State/UT-wise including Gujarat, as on 30.09.2014 is at Annexure.